

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**Appeal no. 66 of 2013 &
IA No. 106 of 2013**

Dated : 24th May, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Tuppadahalli Energy India Pvt. Ltd ...Appellant(s)
Versus
Karnataka Electricity Regulatory Commission
& Anr. ...Respondent(s)**

Counsel for the Appellant(s): Mr.ARL Sundaresan, Sr. Adv.
Mr. Vikas Dutta
Ms. Nidhi Minocha

Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri

ORDER

The Learned Counsel for the Applicant/Appellant has filed an Application for filing some additional documents with an affidavit. The Learned Counsel for the Respondents takes notice of the Application.

We have heard the Learned Counsel for the Applicant/Appellant as well as the Learned Counsel for the Respondents with reference to the merits of the Appeal. They are directed to file their respective comprehensive written submissions on or before 31.05.2013 after serving copy on the other side.

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Post the matter for reporting compliance on **31.05.2013 at Delhi Bench.**

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson